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O.A. No.125/08

ORDER DATED 27th FEBRUARY, 2008

Coram:

Hon'ble Shri M.R. Mohanty, Vice-Chairman
Hon'ble Shri C.R. Mohapatra, Member(A)

Heard Mr. K.C. Kanungo, Ld. Counsel appearing for the Applicant, Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India and Mr. A.K. Bose, Ld. Counsel representing the State of Orissa and also perused the materials placed on record.

2. Non conclusion of the disciplinary proceedings that was started (on 12.05.2004) against the Applicant and non disposal of his representations under Annexure-A/6 dated 18.09.2007 and Annexure-A/7 dated 04.02.2008 are subject matter of this Original Application filed under Section 19 of the Administrative Tribunals Act, 1985.

3. Having heard the Ld. Counsels appearing for both the parties this O.A. is disposed of with a direction to the Respondents to consider the aforesaid representations of the Applicant as expeditiously as possible and to complete the enquiry (in the disciplinary proceeding that was started, on 12.05.04, against the Applicant) thereafter within 03 months.

4. With the aforesaid observations & direction, this case is disposed of.

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5. Send copies of this order to the Applicant and the Respondents (with copies of this O.A) and free copies be given to Mr. K.C. Kanungo, Ld. Counsel appearing for the Applicant, Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel for the Union of India and Mr. A.K. Bose, Ld. Counsel representing the State of Orissa.

Chapth
MEMBER (A)

T. Kanungo
27/02/08
VICE-CHAIRMAN

order dt. 27.2.08.

copy issued to
applicant and
issued to Resps
with OA copies.
Dmy
7.3.08.